tions)...Please approach the Chairman for permission... (Interruptions) ... Now, Mr. Gurupadaswamy.

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ANNOUNCEMENT RE. GOVERN-MENT BUSINESS FOR 19TH COMMENCING WEEK **MARCH**, 1990

LEADER OF THE THE M.S. GURU-HOUSE (SHRI PADASWAMY): Madam, I beg to announce that the Government business in this House for the next week will consist of the following—

- (1) Further discussion on the Motion of Thanks on the President's Address.
- (2) Consideration and passing of the Constitution (Scheduled Castes) Orders (Amendent) Bill. 1990
- (3) Discussion on the Resolution seeking disapproval of the Code of Criminal Procedure (Amendment) Ordinance, and consideration and passing of the Code of Criminal Procedure (Amendment) Bill, 1990, as passed by Lok Sabha.
- (4) General discussion on the Punjab Budget for 1990-91.
- (5) Consideration and return of the following Bills, as passed by Lok Sabha:—

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- (a) The Punjab Appropriation (Vote on Account) Bill, 1990.
- (b) The Punjab Appropriation Bill, 1990 relating to Supplementary Demands for Grants et 12. . (antimorne) for 1989-90.
- (6) Genral discussion on the Railway Budget, 1990-91.

- (7) Consideration and return of the following Bills as passed by Lok Sabha:—
 - (a) The Railway Appropriation Bill, 1990 relating to Demands for Grants.

(b) The Railway Appropriation (No. 2) Bill, 1990 relating to Supplementary Demands for Grants 1989-90.

As the Members are aware, the General Budget for 1990-91 will be laid at 6.30 P.M. on Monday, the 19th March, 1990.

VICE-CHAIRMAN THE (SHRIMATI JAYANTHI NA--TARAJAN): Now, we shall take up the Motion of Thanks on the President's Address. Now, Mr. Gopalsamy is to speak. Yes, Mr. Gopalsamy ... (Interruptions) ... 1 am not allowing anybody. (Interruptions)...You have to approach the Chairman for permission for raising any issue ... (Interruptions) ... I am not allowing anybody and nothing is going on recoro. All of you, please it down .. (Interruptions) .. Yes-Mr. Gopalsamy ... (Interruptions) ...

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS-Contd.

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SHRI V. GOPALSAMY (Tamil Nadu): Madam, I am very happy and I congratulate you because you are sitting in the Chair when I have the occasion and opportunity to speak on the Motion of Tnanks on the President's Address.

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURA-MARAN): It means he. SOLI wants more time.

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SHRï ٧. GOPALSAMY: Madam, the elections held to the Assemblies in eight Legislative States and one Union territory have clearly established the fact that again the Congress(I) has been rejected totally .. (Interruptions) ... rejected lock, stock and barrel... (Interruptions)...We are victorious and you have been vanquished... (Interruption). . We are the victors are the vanguished... and you (Interruptions). What happened in What Bihar? ... (Interruptions)., nappened in Himachal Pradesh and Madhya Pradesh?..(Interruptions). What happened in Orissa and Rajasthan?.. (Interruptions) .. And what happened even in Manipur? ...(Interruptions)...

SHRI K.V. THANGKABALU (Tamil Nadu): Your party was totally routed in Tamil Nadu in the Lok Sabha elections ... (Interruptions).

SHRI V. GOPALSAMY: Madam, our Congress(1) friends were building castles in the air...(Interruptions)...Our Congress(1) friends from Tamil Nadu were building castles in the air, expecting to succeed in Pondicherry. Alas, in Pondicherry also they have lost...(Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): Let us see how long the Government lasts there.. (Interruptions)...

SHRI V. GOPALSAMY Now, in Pondicherry also, Madam, they have been ousted from power... (Interruptions)... You have been power ousted from there .. (Interruptions).. you have heen thrown out of the throne.. (Interruptions)...Mr. Narayanasamy, can you form a Government in Pondicherry? I am asking you, Mr. Narayanasamy. (Interruptions)... SHRIV. NARAYANASAMY: Let us see for how many days your Government continues there ..(Interruptions)..

SHRI V. GOPALSAMY: In all the States you have lost.. (Interruptions)....At least save your vocal cords because you will have to shout more in the future.

Madam, in the Maharashtra Parliamentary elections. thev won in 163 Assembly segments. But, in this Assembly elections, despite triangular contests, they were able to win only. 142 seats. So, the message is clear. So the message is clear, that you been rejected not only in the north but also in the south. You were ruling in Pondicherry but now you have lost power there and you have been thrown out there too. The message of Bofors which did not reach the south in the parliamentary elections has now reached there...

SHRI H. HANUMANTHA-PPA (Karnataka): Why do you forget Karnataka and Andhra?

SHRI V. GOPALSAMY: In Tamil Nadu the chief of the Congress Party is writing the epitaph of the Congress in Tamil Nadu. You have been thrown out there. Even in Palani.

SHRI S.K.T. RAMACHAN-DRAN (Tamil Nadu): What about you? Tamil Nadu people have rejected you. You have no face there.

SHRI V. GOPALSAMY: Of course, I have to agree with my friend, Mr. S.K.T. Ramachandran, because in the Assembly elections in some of the constituencies the Congress-I forfeited its deposit money despite its alliance with the Anna DMK. We won in Pondicherry. That is very clear. Your fate is sealed once and for all in Tamil Nadu. You lost power in 1967.

: [Shri V. Gopalsamy]

You were thrown out in Tamil Nadu. Now it is 1990. Till this date you could not enter the Fort. That is a fact. That is crystal (Interruptions) . Madam, you should not add this time; the time taken away by the interruptions should not be considered ...

· SHRI H. HANUMANTHA-PPA: What is "you should not? He cannot dictate to the chair.

SHRIV. GOPALSAMY: I am only making a request to the Chair...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): I would request honourable Members not to interrupt.

SHRI V. GOPALSAMY : I am the last person to dictate. That is the monopoly of Fotedar, not mine. That is the monopoly of Fotedar, dictating and threatening the Chair. (Interruptions)

SHRI DIPEN GHOSH (West Bengal): Madam is enjoying... Madam, you can enjoy from the high pedestal.

SHRI V. GOPALSAMY: This National Front Government is fulfilling the promises and assurances given in its election manifesto one after another. Till a year ago people were not aware of the election manifesto of the party which was in power at the Centre for nearly 40 years because it was only an eyewash document released on the eve of the election. But we assured the people in the election manifesto that the Fifty-ninth Constitutional Amendment would be repealed. It has been repealed. We assured the people that a committee would be constituted for electoral reforms. It has been constituted. We assured the people that we would bring a Bill for creating the institution of Lok Pal. A Bill has been brought. So the promises the National Front made to the people, it is fulfilling them one by one. It is a glittering feather in the cap of Mr V.P. Singh. Of course, we are the ruling party in Tamil Nadu and we have fulfilled almost all the promises which we made in our manifesto. Under the dynamic stewardship of Dr. Kaliagnar, my leader, the leader of the DMK, we have fulfilled more than 75 of the promises made in the election manifesto of the DMK Party..

SHRI PAWAN KUMAR BAN-SAL (Punjab) : Are you speaking of the National Front's manifesto or of DMK manifesto. For whom are you speaking? We want to be wiser...

SHRI V. GOPALSAMY: This Government is committed to democracy to fight those trends, the nefarious designs and trends designed by the erstwhile Government to destroy the democratic institutions.

Can the country forget the pernicious, malicious and most dan-gerous Defamation Bill? For what purpose did it interfere with the voice of the Press? But the Press from Cape Comorin to the Himalayas rose with on voice. The Government had to bow down and retreat and withdraw the Bill. Madam, it would be my duty to salute and express our party's gratitude and thanks on behalf of the freedom loving people to the honourable President for not putting this most pernicious Post Office Bill but returning it to the Parliament for reconsideration, despite protests from the previous Government. The then Government brought this obnoxious and awkward Bill. the Post Office Bill, poke its nose into private affairs of individuals. to destroy the concept of Fundamental Rights. At this juncture I will request the Prime Minister to see that section 5 of the Telegraphs Act and section 26 of the Post

Office Act are scrapped, are deleted, because it is the legacy of the colonial regime.

Madam, for the first time the Inter-State Council is to be constituted. For the first time the concept of federalism is being accepted by the Government in power in Delhi. For the first time the Prime Minister declares that even if a loaf of bread. we get we will share it with the States. That sort of Government is in Delhi today. The previous Government tried to buildoze the States and tried to treat the State Governments and Chief Ministers as if they are coming for doles here. The situation is changed now. The State Governments and the Centre are equal partners-inter-dependent. That is the concept of federalism which this country is having at the present juncture.

As far as the Mandal Commission is concerned, I would like to tell this Government, I would like to make an appeal to the Prime Minister and the Government, that there is no necessity for any more committees. The recommendations are very much clear. It would be process. a time-consuming will be enough. Adsingle law ministrative action will do. I request the Government to consider my suggestion, because the backward classes, socially and educationally, were thrown in the lurch, in the name of caste, in the name of religion, for thousands of years. Now they have to get a new deal. Madam, I would like to congratulate this Government for taking effective measures to give solace, a new deal, for the farming community.

Yesterday, my hon. friend, Mr. Thakur, was telling that they are proud of 175 million tonnes of food production. To whom should the credit go? The credit should go to the farmers. But what reward did they get from the previous Government? I will tell you. When we came to power and wanted to

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help the farmers, we announced debt relief to the tune of 107 crores of rupees. But that was objected to by the Central Government through NABARD. The Governments were threatened on the floor of this very House by Mr. S.B. Chavan in his capacity as the Finance Minister. He said that they would not accept any type of waiving of loans or giving debt relief. The Central Government threatened the State Governments through NA-BARD that they will not get the credit. Now the situation changed. The farming community will have relief to the level of a loan of Rs. 10,000/-. If it is overdue, they will get the benefit. Today the farmers heave a sigh of relief. The farmers were born in debt, they live in debt and they die in debt. In the evening of his life, a farmer has to pass on the burden of debt to his heirs and sons. This is the tragedy in the rural areas. This is the tragedy of the farmers. For the first time, a Government has come to power to give solace to the farmers. Therefore, I congratulate the National Front Government for taking these steps in order to help the farming community.

Madam, our relationship with our neighbours has deteriorated. The previous Government was fully responsible for the deterioration of our relationship with our neighbours. Our relationship with Nepal deteriorated. Our relations with Pakistan have been foreboding for the lost two or three years. Today we don't find any friend. Who is responsible? The previous Government is responsible for its attitude of a big bully in the region and of its big brother attitude in the region. You had this big brother attitude. You tried to be a gional bully. That is the reason. In the President's Address, there is a reference to Sri Lanka. But I am pained to ask and to point out to this Government headed by hon. Shri V.P. Singh, why do they try to

[Shri V. Gopalsamy]

. carry a baby which is not their own. It was a baby of the previous Government. IPKF was sent here. The Indo-Sri Lanka Accord was signed in Colombo. They signed it very hastily. Accord became a discord. It was a flop. It was a failure. We have to admit that it was a failure. It did not any purpose. So, it is the baby of the previous Government and not your baby. The then Prime Minister made a commitment that the · IPKF would be withdrawn by December 1989. He himself made a commitment. It is very unfortunate that for two and a half years the then Prime Minister did not convene all-party leaders meet. What to speak of going there? Madam, the previous Government which was advised by the intelligence agency. the RAW, formulated a policy, a wonderful policy that once IPKF is being withdrawn, to : up the vacuum, they would create an army, the Tamil National Army. For that, Madam, you would be - shocked and surprised to know that boys from the schools were even kidnapped, which was a forceful conscription. They were taken to the training camps. And it is a shock and surprise that arms were being sent from here for the Tamil National Army, the arms called CARL-GVSTAT- small-sized cannons which were imported from Bofors along with the Bofors guns, those weapons were also sent there to the TNA by RAW. That has been proved. The photographs are there. This type of cannon called CARL-GVSTAT....(Time ¬¬rings) Madam...

> THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATARA-N): You have 23 minutes. JA

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SHRI V. GOPALSAMY : But interruptions were there.

THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATARA-JAN): Try to conclude.

SHRI VIRENDRA VERMA (Uttar Pradesh): Everybody is hearing his speech with interest.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): But, unfortunately, he has only 23 minutes.

SHRI DIPEN GHOSH: It is his maiden speech while you are in the Chair.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): Please continue. Sorry for the disturbance.

a transaction hadronic to the street of the

SHRI V. GOPALSAMY: Therefore, Madam, these sophisticated weapons were sent from here. What was the purpose? Could they fill up the vacuum? They awaiting anxiously for the moment to reach their homes. Most of them have now been released by the LTTE to reach their homes. A quistling, VIDLVN Abraham Quistling —history witnessed in Austria——was created by Nazi Germany. This agency, the RAW advised the creation of a quistling in Sri Lanka, who is the so-called Chief Minister of the North-East because th elections bogus. Only 8 per cent took part in the polls. Even he said that the polls were not fair polls. The Chief Minister so called, was sitting in the IPKF camp in the Cantonment, and he was giving interviews. And somebody wrote a letter to Doordarshan about that he was not provided even an office. Then he was given a chair and a desk. Where is he now? His whereabouts are not known. Those who sell their souls and conscience betraving their own homeland, at the behest of some

neighbouring power and playing to the tunes of the neighbouring power will meet such a fate. He could not command any support in his own homeland. And this is the fate of the person who goes and trusts the previous Prime Minister of India. This is the fate that he has. Madam, this inteligence agency, the RAW, I am told, had crores and crores of rupees under its disposal. When this country was reeling under poverty, when you were not able to implement schemes because of constraint of funds, crores and crores of rupees have been spent and soldiers have been killed. And who is responsible for that? To satisfy the ego of just one individual who was at the helm of affairs here, they had to die. For every drop of blod of the soldiers of India, the then Prime Minister's ego was responsible, and also equally responsible for thousands of Tamils who were killed. What for this IPKF sent there? Was it sent to create divisions, to create split, to follow the policy of the British divide and rvle? Tamils were killed. They were butchered. Indescribable horrors were committed against the Tamil popultion. I do not want to describe the details because of the paucity of time.

VICE-CHAIRMAN THE(SHRIMATI JAYANTHI NATA-RAJAN): The time is over. Please conclude now.

SHRI V. GOPALSAMY: Therefore, Madam, there should be a thorough probe whether this intelligence agency did get the sanction of the authority from the Central Cabinet, or was it an arbitrary action. If you do not want to discredit the agency, at least an internal probe is necessary. It is as important as the Bofors. The country's money, crores and crores of rupees have been spent and thousands of soldiers had to die on the foreign soil and thousands of the Tamils

had to die. The previous Government is accountable and answerable for all these things. And these quislings had to come and get the advice from one person whose code name was CHANDRANA RNW. Whether he was acting on his own behalf or at the behest of somebody, there should be a thorough probe what happened. It should also be found out what role this intelligence agency played. should come to light. It should be exposed. It is high time to do this. I would like to make an appeal to this Government to do all these things. So, this previous Government bungled and bungled bungled like anything in the Sri Lankan matter.

SHRI V. NARAYANASAMY: Where is Vardaraja Perumal now?

SHRI V. GOPALSAMY: I want to ask you the same question. Are you searching your baby now because he was created by you? You have left him in the lurch. No, you are not searching him. You have simply left him in the lurch. (Interruptions). Whoever believes Rajiv Gandhi, he will meet the same fate like Mr. Varadaraja Perumal. (Interruptions).

THE VICE CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): Please conclude now.

SHRI V. GOPALSAMY: Madam, I am saying what is happening there. He could not stay there, because he has no local support. He could not stay there with the help of your IPKF. You were supporting him. (Interruptions).

SHRI V. NARAYANASAMY: Will you please tell me, where is Vardaraja Perumal today?

SHRI V. GOPALSAMY: We are also very much worried.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): Please conclude now.

SHRI V. GOPALSAMY: There are, Madam, many skeletons in the eupboard of the previous Government. A-320 is also one of them. The Airbus A-320 was purchased. A deal to the tune of Rs. 2,500 erores was struck. But, Madam, I am very sorry to say that India is made a guinea-pig in this experiment. (Interruptions). The then Prime Minister he would never board Airbus A-320. It was only for poor people like Narayanasamy and myself.

SHRI V. NARAYANASAMY: What is your achievement?

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SHRJ V. GOPALSAMY: Our achievement you have been told in Pondicherry.

SHRI V. NARAYANASAMY: What is your attitude on Sri Lanka? Your talks have failed? (Interruptions).

SHRI V. GOPALSAMY: You are going to see the achievements in Sri Lanka.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN) : Please conclude now.

SHRI V. GOPALSAMY: Therefore, Madam, I would like to congratulate the Government for taking effective measures to restore democracy in this country. Thank you.

SHRI H. HANUMANTHA-PPA: Madam, Gopalsamy was speaking on behalf of the DMK. He said, the Accord was the baby of the previous Government. What is his advice to the present Government? What is his advice to the present Government, whether they should adopt it or kill the baby. He has not spelt it out.

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THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATA-RAJAN): Shri Jagannath Mishra. (Interruptions).

SHRIV. GOPALSAMY: Where is the baby? (Interruptions) That is finished. (Interruptions).

डा० जगन्नाय सिश्र (बिहार):
उपसभाध्यक्ष महोदया, महामहिम राष्ट्रपति
के अभिभाषण पर जो धन्यवाद का
प्रस्ताव इस सदन में विचार-विमर्श के लिए
प्रस्तुत है, मुझे बड़ी कठिनाई होती है
इस प्रस्ताव का समर्थन करने में क्योंकिः
इस अभिभाषण में जिन, बिदुओं, जिन
उपलब्धियों की चर्चा की गई है, उन
बिदुओं का अगर गंभीरता से विक्लेषण
किया जाय, समीक्षा की जाय तो हम
समझते हैं कि इन पिछले तीन महीनों
की परिस्थितियों का जो सही मूल्यांकन
होना चाहिए था, वह नहीं हो पाया है।

महोदया, राष्ट्रिय मोर्चा की सरकार तीन महोने से सत्ता में है। उनके जो चुनावी वायदे थे सामाजिक, आर्थिक परिवर्तन के संबंध में, समस्यायों के संबंध में, उनका स्पष्ट दृष्टिकोण सामने नहीं आया है। लोकसभा के चुनाव के बाद जो उम्मीदें दी गई थीं देश के सामने, उनके अनुरूप राष्ट्रपति महोदय के अभिभाषण में जो स्पष्ट दिष्टकोण होना चाहिए था, वह भी हम नहीं देख रहे हैं। मुख्य बात तो यह है कि राष्ट्रपति के अभिभाषण में सरकार ने अपनी नीतियों को स्पष्ट नरने की कोशिश की है, लेकिन नीतियां स्पष्ट नहीं हो पाई हैं।

स्होदया, राष्ट्रभित महोदय के श्रिभ-भाषण में जो कश्मीर के संबंध में बलें कही गई हैं और जो पिछते दो दिन से यहां माननीय स्दन में विचार-विमर्श हुआ है, उस विचार-विमर्श के दौरान भी सरकार ने संभवत: इसकी गंभीरता को स्वीकार नहीं किया, जो गंभीर परिस्थिति आज उम्मू-कश्मीर में है और इसका साफ सबूत यह है कि इस माननीय सहन के एक माननीय सदस्य मट्टू साहब को त्यागाल देना पडा । तो जो शासन एक सांसद् को सूरक्षा देने में समर्थ न हो, वह जम्मू-कश्मीर की जनता के मन में सूरक्षा के संबंध में विश्वास कैसे उत्पन्न कर सकता है । यह कोई मामुली घटना नहीं है मट्ट साहब का त्यागपत । श्राज सारे देश के जनमानत पर क्या प्रभाव पड़ा होगा? भ्राप सही रूप से इसका मल्यांकन कीजिए , इस पर सोचिए । कांग्रेस-शासन ने पिछले चालीस साल में इस देश के ग्रस्ट्रसंख्यकों के मन में जो विश्वास ग्रौरभरोस। पैदा किया है, उसे जोर का धक्का लगा है।

महोद्या, मझे प्रसन्नता है कि मपती सैयद साहब को गृह मंत्री बनाया गृशा, **उन्हें जिम्मेदारी दी गई, लेकिन जम्मू-**कश्मीर के संबंध में मुफ्ती साहब के ऊपर **- एक भ्रलग से मंत्री नियुक्त किए ग**र हैं। श्रब क्या उनकी संवैधानिक शक्तियां होंगी, क्या उनकी कार्यपालिका शक्तियां होगी, यह परिभाषित नहीं है। ऐसे समय में जहां सरकार का दिष्टकोण स्पष्ट होना चाहिए, नीतियां स्पष्ट होनी चाहिएं, वहां बार-बार **^%प्रम** उत्पन्न किया जा रहा है ।

महोदरा, राष्ट्रति महोद्य के अभि-भाषण में भी ग्रौर गृहमंत्री महोदय के विकत्व में भी चिता व्यक्त की गई है जम्म-कश्मीर के संबंध में ग्रौर खासकर वेली के संबंध में । वहां का एक-एक तबका, एक-एक संवर्ग ग्रलग होने के लिए प्रतिबद्ध होता जा रहा है ग्रौर तमाम - प्रशासन अस्तव्यस्त हो गया है । कभी श्रापने गौर किया जगमोहन की बहाली के संबंध में ? जब नेशनल फण्ट के लोग विपक्ष में थे और राजपाल की बहाली होती थी, म्हामंत्रियों की सम्भति नहीं होती थी तो उनकी ग्रालोचनाएं होती थी. े शिकायतें होती थीं, लेकिन जम्मू-कश्मीर े में मुख्यमंत्री के विरोध के बावजुद भी जगमोहन की नियुक्ति की गई । हमें प्रसन्तता है कि सत्ता का समर्थन करने वाले वामपंथी दलों ने भी विरोध किया है, जिस रूप में जगमोहन ने वहां कार्य प्रारंभ किया है और जिस रूप में उन्होंने वहां की विधानसभा का विघटन किया है । ऐसा भी लगता है कि जगमोहन अपने आप सारी शक्तियां ले लिए है, केन्द्रीय सरकार से अलग वह काम करते हैं, केन्द्रीय सरकार का कोई भी नियंत्रण जगमोहन पर नहीं है। क्या परिस्थितियां बनती जा रही हैं जम्म-कश्मीर में ? इस पर जो सतर्कता बरती जानी चाहिए थी सरकार की ग्रोर से, वह सतर्कता इस समय नहीं बरती जारही है।

पंजाब के संबंध में केवल सरसरी दिष्ट रखी गई है राष्ट्राति के अभिभाषण में ग्रौर वह यह है कि समस्या गंभीर बनती जा रही है, समस्या का कोई समाधान नजर श्राता नहीं है। जब कांग्रेस सत्ता में थी ग्रीर श्राज के सत्ताधारी विपक्ष में थे, कांग्रेस पर यह आरोप लगता था जिक कांग्रेस समस्याका हल नहीं करना चहती है, नहीं कर पा रही है, समाधान बहत ग्रानान है, हो सकता है। 3 महीने हो गए हैं सत्ता में भ्राए हुए, क्यों नहीं समाधान का रास्ता निकाला? कौन रोकता है ग्राज वर्तमान सरकार को समस्या का समाधान निकालने से ? जो परिस्थितियां बनती जा रही हैं पंजाब में ग्रौर परिस्थितियां बनी हैं जम्मू-कश्मीर में, राष्ट्र की एकता और अखण्डता खतरे में है, सम्पूर्ण राष्ट्र आज खतरे में है।

चुनाव जीतना या सरकार बनाना ही किसी दल का लक्ष्य नहीं होता, लक्ष्य होता है देल की सेवा लक्ष्य होता है देश की एकता, श्रखण्डता की र**क्षा** करना, देश के संविधान की रक्षा करना । इस मामले में वर्तमान सरकार विफल रही है. एक-एक मुद्दे पर विफ़ल रही है । अगर गहराई में इन तथ्यों को द्धाप आंकेंगे तो भ्रान इस तथ्य पर पहुंचेंगे ।

बातें हुई हैं राष्ट्रक्ति के श्रभिभाषण में इन्टर-रटेट काउंस्लि बनाने के बारे में। जब वे लोग विपक्ष में थे, सरकारिया कमीशन की अनुशंसाओं की बड़ी चर्चाएं हुई थी । हमें बड़ा अफ़सोस हम्रा उब हमने राष्ट्रपति के अभिभाषण में केवल एक संक्षिप्त ल्लेख इन्टर म्टेट काइंसिल के बारे में देखा, लेकिन सरकारिया कमीशन की [श्री जगन्नाथ मिश्र]

अन्यांसाओं के बारे में सरकार की कोई नीति हमने नहीं देखीं।

बातें हुई हैं इस सदन में जब राज्यपाल की बहालों की गई थी, कभी भी इस तरह से राज्यपालों की बर्खास्तगी, राज्यपालों के पद का इस तरह से राजनीतिकरण नहीं हम्राथा, जितना इस समय हुआ है। जब ग्रापने एक समय मल्य की राजनीति की सिद्धान्तों की राजनीति की बातें कही भी तो देश के लोगों को उम्मीदें जगाई थीं कि हमारी सरकार, हमारी पार्टी नीति श्राधारित होगी, परन्तु अब बड़ी निरागा हो रही है जनता के मन में जब उससे आपका अलगाव हो रहा है, ग्राप उससे पिछड़ रहे हैं ग्रौर जो जनतांतिक मृत्य हैं, उनकी श्रवहेलना कर रहें हैं, दहाई देने के बावजद इसलिए हम विनम्प्रता के साथ निवेदन करना चाहते हैं कि भ्रांकिए जो पिछले 3 महीनों में हुन्ना है जनता के मन में। जो हमारा बुद्धिजीवी वर्ग है, जो शिक्षक है, हमारे ग्रधिवक्ता है, हमारे नौजवान हैं, जिन लोगों ने जनता दल को, राष्ट्रीय मोर्चे को समर्थन दिया था, उनके मन में म्राज क्या भावनाएं हो रही हैं, भ्रापकी छवि के बारे में ? जो उम्मीदें जगाई थी उनके मन में, उनके अनुरूप क्या आचरण हुन्ना है ? युवा वर्ग के लिए, बोरोजगारों के लिए, महिलाओं के लिए, ग्रामीण लोगों के लिए कोई स्पष्ट संकेत मिलता है श्रापकी नीतियों में, श्रापके कार्यक्रमों में? . ಭ್ಯಕ

राष्ट्रपति के श्रिभभाषण में जिक्रकिया गया है ग्रामीण ऋण की माफ़ी के बारे में। लेकिन जो कल चर्चाएं हुई ग्रौरवित्त मंत्री ने जो सदन में ग्रपनी बातें रखीं. रिजर्व बैंक आफ़ इण्डिया की अनुशंसाओं के संबंध में, तो यही श्राभास मिला कि ऋण-म्बित के साथ-साथ जो कार्यक्रम आप लेने जा रहे हैं, वह केवल एक साधारण राहत ग्रामीण लोगों को देने की बातें हैं। जो उम्मीदें जिस रूप में, श्रापने लगाई थीं, वह श्राप कर नहीं पाए । कांग्रेस राज्यों ने श्रपने राज्य में जो ऋण मितत का श्रभियान चलाया, उसमें बिहार की मिमाल देना चाहता हूं । दिहार में 15

हजार रुपए तक के कर्ज की माफ़ी कर दी गई और सारे ऋदिश विधिवत निर्गत कर दिए गए हैं उसके बाद केन्द्रीय सरकार वे स्तर पर श्रभी भी विचार-विमर्श ज.री श्रौर उसमें 14 हजार करोड़ रूपए लगेंगे जो श्रकलन पेश किया गया। देश की स्रायिक स्थिति का ब्यारा पेश किया गया है उस हिसाब से 14 हजार करोड़ रुपये का घाटा अनमानित किया जा रहा है इस साल के बजट के समापन के वाद।

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महोदया, राष्ट्रपति के अभिभाषण में भी ग्रीर जनता दल तथा राष्ट्रीय मोर्चेकी नीतियों में भी काम के अधिकार को मौलिक अधिकार के ग्रंतर्गत शामिल करने की बात कही गई है। हमारी पार्टी भी वचारिक रूप से इस बात से सहमत रही है लेकिन केवल नारा देने की बात नहीं है. श्राश्वासन की बात नहीं है, केवल संविधान में शामिल करने की बात नहीं है बल्कि इसे कार्य रूप में परिणत करना होगा। मैं पूछना चाहता है कि इसका ग्राकलन किस स्तर पर हुआ है ! जब देश के लाखों-करोड़ों लोगों के मन में श्राप यह विश्वास जगायेंगे कि उनकों काम करने का ग्रधिकार है तभी इस दिशा में सफलता मिल सकती है। लेकिन उसका स्वरूप क्या होगा, उसका भ्राकार क्या होगा, उसकी ग्रवस्था क्या होगी, इस पर ग्राप विचार करें। देश के लोगों के मन में उम्मीदें जगाने के लिए इसका पूरा श्रध्ययन होना चाहिए और भ्राकलन होना चाहिए, उसके व्यावहारिक पक्ष को देखना चाहिए। कहां तक कर सकते हैं, कहां नहीं कर सकते हें यह भी देखना चाहिए।

इसलिए राष्ट्रीय मोर्चे की सरकार ने काम के अधिकार को संविधान में शामिल करने का नारा रखा है, उसका हम पूरा समर्थन करते हैं, हमारी पार्टी भी समर्थन करती है लेकिन हमें ग्राशंका है कि देश के लोगों के मन में जो उम्मीटें जगेंगी, जब पूरी नहीं होंगी तो मायुसी बढ़गी क्योंकि संविधान में रोजगार का मौलिक ग्रिधिकार मिलने के बावजद भी

रोजगार की व्यवस्था सरकार के स्तर से नहीं कर पायेंगे। यह काफी खतरनाक बात होगी । विधानसभा के चनावों के दौरान जो घटनाय हुई हैं वह ध्यान देने योग्य हैं। बड़े गर्व से कहा गया राष्ट्रपति के अभि-भाषण में कि हाल में जो निर्वाचन हए हैं उनसे गत लोकसभा निव वनों में परि-वर्तन के पक्ष में जनता के निर्णय की सामान्यतः पुनः पुष्टि हुई है । लेकिन म्राप जरा गहराई से मध्ययन करें-मैं इस सवाल को उठाना चाहता हं-कि चनाव ग्रायोग की जैंसी प्रतिमा विहार में प्रतिस्थापित हुई है उसमे लोकतंत्रीय ढांचे में लोगों का विश्वास हिल गया है। श्रगर चनाव ग्रायोग निष्पक्ष नहीं होगा, भ्रगर चनाव भ्रायोग राजनीतिक हितों से परे नहीं होगा तो लोकतंत्रीय व्यवस्था वरमरा जाएगी, टट जाएगी, लोग सडकों पर होंगे और हमारी उन नीतियों के कारण लोकतंत्र का संचालन नहीं हो सकेगा। इसलिए हम विनग्रता से निवेदन करना चाहते हैं कि अगर चवाव आयोग भेदभाव से ग्रसित होकर फैसला करेगा, चनाव आयोग के अधिकारी पक्षपातपूर्ण निर्णय करेंगे श्रीर मतों मे हेर-फेर, करेंगे तो यह बड़ी खतरनाक बात होगी।

1 महोदया, मैं यह कह रहा था कि हमारी पार्टी हो या आपकी पार्टी हो, चनाव आयोग को निष्पक्ष होना चाहिए। चनाव आयोग को अनुच्छेद 324, 326 श्रौर 327 के श्रांतर्गत शक्तियां मिली हुई हैं स्रीर वे शक्तियां तब श्राती हैं जब राज्यपाल की ग्रीर राष्ट्रपति की ग्रधिवृचना जारी होती है, उसके बाद ही उनका अधिकार क्षेत्र बनता है राज शासन पर। इसमे पहले जो संविधान के ग्रंतर्गत निर्मित सरकार है, उन भरकारों को भादेश देने का, हिदायत देने का श्रहितयार संविधान के श्रंतर्गत चनाव श्रायोग को नहीं दिया गया है लेकिन जब बिहार में चनाव श्रायोग ने किया तो बिहार सरकार की और से हमने यह जवाब दिया कि ऐसा लगता है कि चुनाव श्रायोग, जनता दल की के रूप में बिहार सरकार पर वार

करना चाहता है और जनता दल की सरकार चनाव श्रायोग को अपना ग्रस्त बनाकर काम करना चाहती है। हम यह कहना चाहते हैं कि संविधान हारा गठित सरकार को चनाब श्रायोग या इसरी संस्था तब तक कामचलाऊ सरकार नहीं कह सकती जब तक कि उसका पूरान हुआ हो। एक कार्यकाल अप्रैल तक हमारा कार्यकाल था विधान सभा हमारी सरकार थी उस जमाने में. संविधान के श्रंतर्गत गठित सरकार थी। उस सरकार में जिस तरह किया गया और जो उत्तर बिहार सरकार की तरफ से दिया गया, उसके चनाव श्रायोग का जिस प्रकार का श्राचरण रहा है। ये नज्जाजनक बार्ने हैं। हमने तफ़क्षील में राष्ट्रपति जी के सामते है बार्ने पेश की हैं। वह अत्यन्त ही शर्मनाक

महोदया, मनदान हुया 27 फरवरी को और 27 फ़रवरी मे 7 भार्च तक पूनर्मतशन द्वारा चुनाव हए! जब मारे देश में परिणाम घोषित हो घक हैं और चनाव का ट्रेंड पता लग चका है, 323 विधान मभा क्षेत्रों में ने 185 निवाचन क्षेत्रों में पन: मलदान कराया गया। यह ठीक है कि पूनः मतदान कराया गया है, चनाव की प्रक्रिया निर्वारित है। पीठासीन ब्रिधिकारी जो चनाव श्रायोग का है उसकी अनशंसा पर या निर्वाचन पदा-धिकारियों की अनुशंसा पर पून मतदान कराया जा सकता है। लेकिन किसी एक पार्टी के अविदन पत्न पर, उनके दबाव में आकर या अगर कोई जुलस निकालें तो उस आधार पर मतदान रह किया जाएगा नो इसकी कोई सीमा नहीं है। हमने उनसे कहा कि अगर ऐसा ही रहा तो ग्रमली बार बिहार में चुनाव नहीं कराए जा सर्केंगे। हर श्रादमी मकान जलाएगा, दक्तर जलाएगा और ग्राप वहां पर मतदान स्थगित करेंगे। जो वार्त बिहार में हुई हैं, 185 स्थानों में दबारा मतदान कराया गया!! **

^{**}As Expunged as ordered by the Chair.

[डा• जगन्नाथ मिश्र]

बतरनाक मोड़ की ग्रोर देश का लोकतंत्र चला गया है। यह बात सही है कि बिहार में हिसात्मक घटनाएं बढ़ी हैं लेकिन इसमें सभी पक्षों की जिम्मे-दारी है, केन्द्र के सत्तारुढ़ पक्ष की जिम्मेदारी है। बिहार में जनता दल के जिन उम्मीदवारों को खड़ा किया गया उनमें से 35 पर ग्रापराधिक मामले है, अनेक अपराध के मामलों में वे फंसे हुए थे। ऐस्टेब्लिश्ड क्रिमिनल्स थे जो कि **और 10-10** के मर्डर करने **प्र**परार्धी हैं । ऐसे लोगों को राजकीय प्रतिषठा दो जाएगी, सामाजिक मर्यादा दी जाएगी तो अपराधी भी समझ सकता है कि हमारा संरक्षण इस दल के साथ हो संकता है । मुझे प्रसन्नता है कि प्रधान मंत्री ने वहां जाकर कहा कि हमारे दल से अगर गलती हुई है तो जनता इसका फैसला करेंगी। जनता दल के ग्रध्यक्ष भी स्वीकार करते हैं कि ग्रंपराधियों को उनकी पार्टी से टिकट दिया गया है। जो सिद्धान्त की बातें करते हैं उनकी पार्टी की ग्रोर से ऐसी बातें होती हैं तो सदमा पहुंचता है। जो उम्मीदें, जो अक्षाएं लोगों की है उनको आप कैसे दिलासा दिलाएंगे ? इसलिए हमने राष्ट्रपति जीसे ग्रापील की है कि ग्राप बिहार के मामलों की जांच सुप्रीम कोर्ट के जज की स्रोर से कराएं । स्राप देखिए कि किस तरह से हमको 400, 500 वोटों से पराजित किया गया है मतगणना के आधार पर । हम उन क्षेत्रों का नाम अपको बताना चाहते हैं। बनियापुर में, सोनपुर में, शहरंजन म, फतेहपूर में, माजामां में, डी में, मसूरी में, फारबिसगंज मे, बरहेतन में, बिहार शरीफ में, बक्सर में, सिल्ली मे, रजोरी में, वैशाली में, बमनछी मे, इस्लामपुर मे, कांठी मे हमारी दल की क्रोर से पुनर्मतगणना की मांग_ा की जाती रही । कानून के तहत चुनव ग्रायोग को पुनर्मतगणना करनी चाहिए थीं **

मार यस्ति क

हमें 300 ग्रीर 500 बोटों से पराजिब किया ।

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): The conduct of the Election Commmission cannot be discussed in this House.... Interruptions)...I am on a point of order.

(Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let him speak. He is on a point of order.

SHRI SATYA PRAKASH MALAVIYA: Madam, Dr. Jagannath Mishra has made certain allegations against the Election Commission. Now the law is that the conduct of the Election Commission cannot be discussed in this House. If they are aggrieved, let them go and file an election petition, but the conduct of the Election Commission cannot be discussed here. . . . (Interruptions) . . .

1.00 P.M.

DR. JAGANNATH MISHRA: It is a statement of fact. जो स्थितियां हैं वह फेस करने की हैं। (व्यवधान)

श्री सत्य प्रकाश मालवीय : मेरा व्यवस्था का प्रश्न है । आप बैठ जाइये, मुझे बोलने दीजिए । अप क्रिक्ट क्रिक्ट

Dr. Jagannath Mishra has made certain allegations against the Election Commission. My contention is that the conduct of the Election Commission cannot be discussed in this Therefore, I request you House. kindly to give a ruling on this point.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATA-RAJAN): Let me go through the records. If there is any allegation against the Election Commission, then, I will direct him to withraw. (Interruptions).

^{**}Expunged as ordered by the Chair

SHRI PAWAN KUMAR BAN-SAL: I am on a different point. (Interruptions).

SHRI SATYA PRAKASH - MALAVIYA: You are challenging the Chair's ruling. (Interruptions).

SHRI PAWAN KUMAR BAN-SAL: We have to refer to that. We are talking of the institutions sought to be strengthened by the Government.

SHRI SATYA PRAKASH MALAVIYA: We are going to take into account whatever has been said. We will go through the record to see if there is anything against the Rules, that is all, and act according to the Rules. (Interruptions).

डा० जगन्नाय मिश्रः राष्ट्रपति के अभिभाषण मे पचास परसेंट खर्च ग्रामीण क्षेत्रों में होगा, इसका स्पष्ट संकेत नहीं है इसका अर्थ क्या है। अभी भी जो योजना व्यय की है, कांग्रेस की नीति के तहत ग्रामीण क्षेत्रों में पचास प्रतिगत से ध्रधिक व्यय हो रहा है। इसिल्यें केवल देश में भ्रम पैंदा करने के लिए न कहें कि ग्रामीण क्षेत्रों मे हम पहले से ज्यादा व्यय करने जा रहे हैं । इसे अगर अलग से दर्शाया गया होता और पिछले सालो के व्यय का विश्लेषण किया गया होता तो ये बातें थोड़ी समझ मे आ सकती थीं। केवल भ्रम उत्पन्न करने को हैसियात से ग्रामीण क्षेत्रों में ऐसी बातों का उद्धरण किया जाना चाहिए।

दूसरो बात यह है, कि हमें प्रसन्नता है कि सरकार ने इस अभिभाषण में स्वीकार किया है कि पिछले दो सालों में खाद्यान्त का इतना उत्पादन हुम्रा है देश में जिससे देश की अधिक स्थित मजबूत हुई है। जहां तक हमारे देश की आधिक परि-स्थितियों का ज्यौरा दिया जाता है उसमें यह है कि कांग्रेस शासन में अधिक उत्पादन में 4 प्रशितत से अधिक की बढ़ोतरी और उद्योग में 9 प्रतिशत की बढ़ोतरी हुई है। जब यह सरकार उससे अधिक करने में समर्थ हो जाए उसी के

बाद उसे कोई हक बनता है कि कांग्रेस सरकार की श्राणिक नोतियों की श्रालोचना करे. उनकी समीक्षा करे । कांग्रेस शासन ने काफो मजबती से इस देश के अर्थतंत्र की बढ़ाने की पूरी कोशिश की ग्रीर हमारे विकास की दर निरन्तर बढ़ती गयी। हमें अफसोस है कि तीन महीनों के बाद भी श्राठवीं पंचवर्षीय योजना का अप्रोच पेपर नहीं वन सका ग्रीर जो भ्रशोच पेपर ग्रभी बन रहा है ग्रीर जो विशेष ती की समिति बनी हुई है और योजना श्रायोग मे दोनों मे काफी मतभेद रहे हैं विकास दर को लेकर विभिन विभागों में व्यय निर्धारित किया जाने वाला है उसके संबंध में. हमारी मूल ग्राधिक संरचना है उसके संबंध मे । जो राष्ट्रीय मोर्चा ने ग्राधिक सामाजिक परिवर्तनों की बात कही गयी है वह क्या होगा, किस स्वरूप में होगा ? हमे अफसोस होता है जब हम सरकार के समर्थन में वामपंथी दलों को ग्रीर दक्षिण पंथीं के दलों को एक साथ देखते हैं हमें बड़ी उम्मीद है इस देश के वामपथी दलों से। हमें दुख है कि इस दश मे सम्प्रदायिकता की भावना तेजो से फैलाई गयी है और फैलाई जा रही है। पिछले चुनावों के नतीजे भी साम्प्रदायिकता का तनाव उत्पन किया गया था, उससे प्रभावित हुए थे । इस समय ये दल सभी सरकार के समर्थन में हैं जबिक सारे देश में फिर से नयी साम्प्रदायिक शक्तियां जागृत हो रही है, उठ रही हैं। ग्रभी कल जमशेदपुर की धटना, दो दिन पहले नवादा की घटना, मुजम्फरपुर की घटना, बेगुसराय की घटना हुई जबिक श्रभी चंद दिन पहले बिहार मे भागलपुर की घटना के बाद सक्त कार्रवाई हुई...

भी मीर्जा इर्शादवेग (गुजरात) : कल गृह मंत्रों ने यह कहा था कि एक भी हमारे शासन काल में फसाद नहीं हुआ। (व्यवधान)

श्री वीरेंद्र वर्मा : हुग्ना नहीं, करा दिया जैसा कि कराते ग्राये हैं। (अयवज्ञान)

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डा॰ जगन्नाथ मिश्रः में विनम्रता से अपने वापपंथी दलों से निवेदन करना चाहता हुं कि आप गैर कांग्रेसवादी नीति के तहत इस देश में ऐसी स्थिति पैदा न करें जो देश को सभालना कठिन हो जाए। इस सरकार के साझीदार लोग वे हैं जो ऐसे प्रभूलों में विश्वास करते हैं जो साम्प्रदायिकता की भावना पँदा करके चनाव जीतते हैं। ऐसी ताकतों से यह सरकार बनी हुई है। ऐसी सरकार के पीछे वामपंथी दलों का समर्थन ग्रीर सहयोग है। इसलिए अगर इस देश में सभी सेक्लर शक्तियां श्रीर जो धर्म निरपेक्ष शक्तियां हैं इकटठा नहीं होंगो तो देश में साम्प्रदायिक ताकतों के दवाब का मुकाबला नहीं किया जा सकता है। इसलिए नये सिरे से इस पर विचार किया जाना चाहिए कि किस तरह से इस देश की एकता, ग्रखंडता और धर्म-निरपेक्षता की रक्षा की जा सकती है। कांग्रेस धर्म निरपेक्षता के लिए कटिबद्ध है। कांग्रेस का सी साल का इतिहास धर्मनिरपेक्षता का इतिहास है। कांग्रेस ही इस देश में धर्मनिरपेक्षता को सबल श्रीर सक्षम बनाने में सक्षम है। हिन्दू, म् सलमान, सिख ग्रांर ईसाई सभी मजहबी की रक्षा करने में कांग्रेस सक्षम दल है। इसलिए ऐसे ग्रिभियान में सभी सेक्लर ताकतों को इकटठा होकर कार्यवाही करनी चाहिए। वर्तमान सरकार की नीतियां दबाव के तहत बनती इसलिए ऐसी ताकतों का विस्तार होता जा रहा है। श्राज जम्म-काश्मीर में क्या हो रहा है, उस तरफ ध्यान करिए। इसके पीछे कौन-सी ताकतें है और कौन इसका राजनैतिक लाभ उठाना चाहते हैं: श्राज वामपंथी पार्टिया श्रीर वामपंथी ताकतें ऐसी ताकतों को बढ़ावा यह उनके सिद्धान्त के विरुद्ध है। श्राज क्या मजबूरियाँ हैं, ऐसी कीन सी परिस्थितियां हैं जिसमे ऐसी ताकतों को वामपथी दलों की तरफ से बढ़ावा और सहयोग दिया जा रहा है जिससे जम्मू-काश्मीर समस्या जटिल और कठिन होती जा रही है। इसलिए हम यह निवेदन चाहते हैं कि ऐसे समय में सभी धर्म-

निरपेक्ष ताकतों को मिलकर विचार करना चाहिए। जम्मू-काश्मीर की समस्या या देश के दूसरे हिस्सों मे जो दायिक तनाव बढ़ रहा है उसका निराकरण किया जा सके।

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भागलपुर के दंगों के बाद कांग्रेस शासन ने जो कार्यवाही की और विशेष अदालत कायम करने का जो निर्णय लिया, वह एक बहुत वड़ा कदम था। मगर श्राफसोस की बात है कि राष्ट्रपति जी के ग्रभिभाषण में इसका जिक्र नहीं किया गया है। बिहार शासन ने विशेष जांच श्रायोग भी गठिन करने की घोषणा की थी। तत्कालीन प्रधान मंत्री श्री राजीव गांधी ने एक-एक लाख रुपी का मुद्रावजा उनके पुनर्वास के देने की घोषणा को थी। बिहार सरकार ने इस पर साढे 11 करोड़ रुपये खर्च किये प्रधानमत्ती ने भागलपुर में एक करोड़ का चैक दिया तो उसकी बड़े जोरों से चर्चा की गई श्रीर उसकी बहुत सौहरत हुई कि एक करोड़ रुपया दिया। बिहार सरकार ने साढ़े करोड़ रुपये भागलपुर के दंगा पीड़ितौँ के पुनर्वास के लिए खर्च किये, उसका महत्व कम किया गया श्रीर प्रधान मंत्री ने राष्ट्रीय सहायता कोष से एक करोड़ का चैक दिया तो उसकी चर्चा जनता दल के ग्रीर राष्ट्रीय मोर्चे के लोग करते हैं। कांग्रेस ने भागलपूर के लिए जो नोति बनाई वह बड़ी कारगर सावित हुई है। उसके बाद वहां दंगे नहीं हुए। लेकिन पिछले तीन चार दिनों से बिहार में तनाव की स्थिति पैदा हो गई है। इसके पीछे श्रापकी साझेदारी है। साम्प्र-दायिक शक्तियां उभर कर सामने आ रही है श्रीर देश के दूसरे हिस्सों में भी उभर रही हैं। इनके प्रति भ्रापको सचेता रहना च।हिए। मैं निवेदन करना चाहता हुं कि केन्द्रीय सरकार के तत्कालीन प्रधानमंत्री श्री राजीव गांधी ने बिहार के पिछड़ेपन को दूर करने के लिए 15 जुन को पटना के गांधी मैदान में 57 सौ करोड़ रूपयों की पैकेज योजना की घोषणा की थी जिसके श्रन्तगंत श्रनेक श्रौद्योगिक योजनायें दी गई थी। एन्होंन

कबुल किया था कि पिछले 5 सालों से विहार में बेन्द्रोय निवेश कम से कम हुमा है। उनकी क्षतिपूर्ति के लिए ही 57 सौ करोड को योजनाएं दो गई थीं। पिछले तीन महीनों में जनता दल की सरकार ने उन स्कोमों को विलकूल रोक दिया है। उनकी जो प्रगति होना चाहिए थो वह नहीं हो रही है। यह भेद नहीं होना चाहिए। उन स्कीमों को सरकार को लागू धरना चाहिए। बिहार के पिछडेपन को दूर करने के लिए इन योजनाम्रों को लाग करना बहुत स्रावश्यक है। हमने जो मांग की थी उसमें शासक दल के लोगों हा भी समर्थन था। इसलिए उनको लाग जिया जाना चाहिए। कांसा-इनमेट टेक्स के बारे में संविधान में संशोधन किया गया है। उसके अन्तर्गत कांसाइनमेंट टेक्स के विधेयक इसी सब में पास किया जाना चाहिए। फ्रेट इक्वेलाइजेशन की भी बहत समस्या है। इसमे बिहार को बहुत नुक्सान हो रहा है। इस फेट इक्केलाइजेशन के सिद्धान्त को समाप्त किया जाय। बिहार में जो प्राकृतिक साधन हैं उनका सही लाभ बिहार को मिलना चाहिए। हमने रायल्टो निर्धारण के सिद्धान्त को भी उठाना है। अभी प्रधान मंत्री श्रासाम गये थे तो उन्होंने पैट्रोलियम की रायल्टी में एक सौ करोड़ को बढ़ोतरी को। उसी सिद्धान्त पर अगर हमारे बिहार में कोयले की रायल्टी वार दो जाय तो बिहार की श्रामदनी में लगभग तीन सौ करोड़ को वढ़ीतरो हो सकती है। बिहार का पिछड़ापन तब तक दूर नहीं हो सकता है जब तक उसके लिए कोई असाधारण कार्यवाही नहीं की जाती है। साथ ही साथ केंद्रीय सरकार की तरफ़ से बिहार के लिये प्रोजक्ट बनाये जायें। हमारो बिहार सरकार को तरफ से जो स्कोमें पहले शासन की तरफ से आई हैं उन तमाम स्कोमों पर स्रावश्यक कार्यवाहो

की जायें। साथ हो साथ मैं निवेदन करना चाहता हूं कि देश की एकता ग्रीर म्रखंडता की रक्षा करने के लिये जो कांग्रेस के संकल्प हैं, जो कांग्रेस की नोतियां हैं, राजीव गांधी को रहनुमाई में, उनके नेत्रव में, इन पर जो निर्णय लिये गये हैं, उन पर ग्रमल किया जायें **। हमें** प्रसन्तता है कि राष्ट्रपति के श्रिभभाषण में श्रापने हमारो ग्राथिक नोतियों, हमारो विदेश नोति का समर्थन किया है। उसमें तेजी लाने की जरूरत है। देश की ग्रागे बढ़ाने के लिये इन पर तेजो म्रावश्यक

इन शब्दों के साथ मैं केंद्रोय सरकार से निवेदन करना चाहता हूं कि देश की एकता ग्रीर ग्रखंडताको रक्षा करने के लिये ग्राप सख्त होइये, मजबृत होइये। श्राप वामपंथी ग्रीर दक्षिणपथी दलों के दबाव में ग्रपनो ने तियों के साथ समझौता न करिये, देश को एकता ग्रीर ग्रखंडता के साथ कोई समझौता न करिये, देश में साम्प्रदायिशता को भावना वढाने में श्राप साझीदार न होइये। ऐसी ताकतों को कमजोर करने की सारो कोशिश केन्द्रीय सरकार की होनी चाहिये। साम्प्र-दायिकता के विरोध में, उन पर नियंत्रण करने में श्रापको कांग्रेस को तरफ से पुरी मदद होगी, हम सब इसमें श्रापको पूरी मदद देंगे। मैं वामपंथी दलों से खासतीर से कहना चाहता हूं कि श्राप श्रांकिये इस सरकार के 100 दिन के कार्यों को। में उनसे पूछना चाहता हूं कि इन कार्यों से किन शक्तियों को ताकतिमिल रही है। कौन सी ताकतें आगे आने वाले दिनों में उभरने वाली है, ग्रापको कीमत पर, जनता दल की कीमत पर । इसको नजर-दांज न करिये। बहत-बहुत धन्यवाद ।

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इस सदन में दो साल सदस्य रहने के बाद मैं भ्रव इस सदन की सदस्यता से त्यागपत देकर बिहार विधान सभा में वापस जा रहा हूं। इसलिये सदन के प्रति मैं अपना पूरा सम्मान, अपना पूरा आभार पेश करता हूं, समर्पित करता DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Madam, Bihar is ... (Interruptions). I am from Telangana area. It is Telangana area which fought against the Nizam with all its might and saved India and democracy. (Interruptions).

SHRI VITHALRAO MA-DHAVRAO JADHAV (Maharashtra): Madam, Telangana is in Andhra Pradesh. He is from Andhra Pradesh. He says he is from Telangana.

DR. G. VIJAYA MOHAN REDDY: Madam, the party... (Interruptions).

THE VICE-CHAIRMAN (SH-RIMATI JAYANTHI NATA-RAJAN): Please do not interrupt him.

DR. G. VIJAYA MOHAN REDDY:... which gives freedom to landlords to deprive the poor sections of the society and crush them, has no right to make Parliament a debating club for certain affairs of Bihar. What has been the attitude of that party to the left forces of the country, to the democractic forces of the country? Consistently it has suppressed the left forces and the democratic forces. Its onslaught was against West Bengal and Kerala which have brought forward the most progressive legislations which have not even seen the light of the President's approval. That is why there is a great change after the elecitons to Parliament and Assemblics. Afresh breeze is blowing through country's body politic. We know that the problems our country is facing are great like poverty and unemployment. But, for the first time, I see in the entire area of development a sincere approach with commitment. I attach great importance to this aspect. I think that the change that has been brought about by the will of the people is a qualitative change in the present

world context. Democracy thrives in India. People are changing the base of the social set-up, the economic set-up, in India through their own participation. After freedom, there had been great expectations of the people who fought for freedom, the workers, the peasants and the Brt, in the long intelligentsia. run, their hopes were belied. The Directive Principles of the Constitution have been flouted. Huge concentration of wealth and productive forces in a very few hands has emerged. There are all the evils of corruption, black market, parallel economy, rising prices and the like. Who are responsible for all this? I ask this august House. But now, Madam, there is a sincere approach in the true traditions of our national moveconsensus approach is being worked out on all national policies which, I feel, is very essential. This is the single major difference from the old order. That is why the old order has changed yielding place to the new. said in the beginning itself, it is a qualitative change in the body politic of our country.

Kashmir has been discussed. The peasant movements of Kashmir and the crstwhile Hyderabad State were powerful movements. broke the Mountbatten Award to pieces and saved the integrity of our country. The blood of thousands of peasant martyrs was shed. And today, Madam, I can tell you that Kashmir is not only a symbol of secularism but also a symbol of the unity and integrity of our country. But for that peasant movement, the Maharajas would have declared independence and there was danger of balkanisation of the country. That was a great role in the history of our country, played by the peasants of Kashmir. I can imagine that the peasants who gave rise to such a powerful movement can today go under the servitude of Pakistan landlords because Pakistan is the most reactionary oligarchy where landlords are ruling with the

help of the military. With the policy of the National Front Government which is pronounced. policy of consensus approach. we can win over the people and I am sure, this Government will satisfactorily solve the Kashmir problem. Here, there is one thing which I want to bring to the notice of the Government. Pakistan authoririties and Madam Bhutto are trying to get the Mujahideen forces diverted because they have failed to break Afghanistan. Now they are being used against Kashmir, against the Indian Union. That is why insurgency has to be dealt with a firm hand and we must always be vigilant on our borders as our Prime Minister has said, to give them back. I want to make one more point in this connection because Kashmir is agitating the Pakistan has minds of people. bombed the rural areas of Baluchistan and tribal villages of North Frontier Province consistently for years, to subjugate these people. And we know what is happening in Sind. I do not know what the position of Pakistan will be in the world context.

Now, coming to Punjab, very sincere attempts are being made by the present Government to heal the wounds of the Sikhs. Everybody will appreciate the measures that this Government is taking. The Fifty-Ninth Amendment has been repealed. It is a very very significant step. And today, it is heartening to note that the moderate Sikhs are participating in the all-party meeting and will play a greater role in the solution of Punjab crisis.

About communal peace, I want to bring to the attention of all the Members of the House one thing. You may say whatever you may like. You may say so many things, but the atmosphere of tension is not there after the National Front Government has taken over. It is very significant. Go to the streets, go anywhere, you will see that the

atmosphere is free of tension. The tension is not there at all. Communal peace will have to be maintained at all costs. And I am confident, Madam, that the issue of Ram Janambhoomi-Babri Masjid will also be solved in a peaceful atmosphere. I am confident that this Government will be able to achieve this also. Because India has a great civilization, it will not fail us if we want to solve the issues in a peaceful and cordial atmosphere.

We are a federal polity, co-operative federalism. Madam, I want to state one thing. For seven years, not a single project in Andhra Pradesh has been cleared, It is very surprising, not a single project, industrial project, irrigation project or any other project, was cleared. It is fit to be entered in the Guinness Book. For seven years, not one project has been cleared. What is one to think of it? With what audacity these people talk Centre-State relations? It talk about is a matter of shame that not a single project has been cleared in Andhra Pradesh for the last seven years. How can we expect that the States will situation? That is tolerate this why, we earnestly hope that everyone of the projects of Andhra Pradesh will be cleared by this National Front Government and the interests of Andhra Pradesh will be served better. For that, an Inter-State Council has been formed. It has got a big role to play in future in solving the disputes between one State and another and between the Centre and the States. Democracy and our Federal Constitution are the biggest gifts given to us by the founding fathers of our Constitution. To strengthen democracy, we have to strengthen the pillers of democracy and for that, we have to safeguard the independence of judiciary. Freedom of the press, autonomy to media, electoral reforms, Lok Pal Bill are very essential and institutions like the CAG, etc. should

[Dr. G. Vijaya Mohan Reddy]

be strengthened. Today, not only these institutions are being strengthened, but the Government also has come out with a clear-cut stand on all these matters in the Presidential Address which should be welcomed by all sides of this House.

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Madam, it is heartening to note that the present Government taken steps to procure adequate stocks of foodgrains. Now, stocks stand at 11.37 million tonnes as compared to last years 8.34 million tonnes. This will stand us in good stead and will help us in building up a healthy economy. In this context, I would like to tell the Government to procure sufficient stocks of edible oils and pulses also and we must attempt with all sincerity, to achieve self-sufficiency in the production of pulses and edible oils. In the same context, I want to refer to the policy of the previous Government of importing seeds from the multinationals, irrespective of our requirements, without any rationale, and this has been criticized by the farm scientists in the country also. The entire agricultural policy was exposed to destabilization by the multinationals. I want this Government to change this policy of importing of seeds in order to see that indigenous seeds production is done in a proper way. There has always been an attempt to associate the farmers representatives in formulating the agricultural policies of our country and this Government has made all those wishes of the Indian farming community take concrete shape. This Government has firmly committed itself to ensuring remunerative prices to the farmers backed by adequate market support arrangements. So, this Government will introduce change in the formula for computing the cost of production in order to ensure full accounting of all costs and this new method will be reflected in the support prices to be announced for the next kharif

season. This is a great step forward.

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This Government has committed itself to establishing a genuine Panchayati Raj system to enable the rural population to participate in the political process. Specific proposals in this regard will be put up before the Inter-State Council. This is the type of approach which is required in the country now. If we have to solve a problem we have to involve the people and get the maximum participation of the people and this Government is very sincerely putting all these principles into practice. That is why in the beginning itself I said that, in keeping with the traditions of the national movement, the policy of consensus has to be adopted by this Government and this has to be appreciated by all sides of the House and the people of this country have welcomed this.

SHRI VITHALRAO MADH-AVRAO JADHAV : It is the rejected Telugu Desam Party.

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DR. G. VIJAYA MOHAN RE-DDY: About the Congress(I), I do not want to say antything. For seven years not even one project was cleared by the Centre and they even tried to torpedo the scheme of providing rice at two rupees a kilo. Riots have been engineered. caste riots have been engineered and so many things have been done by these people and I do not want to go into all those things just now. Even today the atmosphere in Andhra Pradesh is such that the secutity of political parties and political workers is threatened. That is why I say that time will answer. You just wait. Five years is too short a period in the life of a nation. The Congress(I) has been defeated throughout the country.

· SHRI VITHALRAO MADHAV RAO JADHAV: Maharashtra is an example in the country.

DR. G. VIJAYA MOHAN REDDY: In Maharashtra the secular forces have won. (Interruptions) Medam, I wholeheartedly support the Motion and I congratulate the Government on its performance in all aspects of policy matters. Thank you.

PROF. CHANDRESH P. THAKUR (Bihar): Madam Vicc-Chairman, I thank you for giving me an opportunity to speak on the motion of Thanks to the President...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Prof. Thankur, you may please contuine at 5 o'clock.

New the House stands adjourned for lunch till 2.30.

The House then adjourned for lunch at thirtyone minutes past one of the clock.

The House reassembled after lunch at thirty-five minutes past two of the clock. The Vice-Cairman (Dr. R. K. Poddar) in the Chair.

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RESOLUTION RE.WELFARE OF DISABLED PERSONS

THE VICE-CHAIRMAN (DR. R.K. PODDAR): Shri Chaturanan Mishta—not here. Shri M. C. Bhandare to move his Resolution.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Mr. Vice-Chairman, Sir. I beg to move the following Resolution; "Having regard to the fact that-

the disabled are among the most vulnerable sections of our society; there is an urgent need to acknowledge and realise their specific rights and needs so as to ensure enjoyment of fundamental rights by them on a footing of real equality with other members of society:

any laxity to check and eliminate their exploitation and treatment of a discriminatory, abusive or degrading nature would result in further deterioration of their conditions;

this House while expressing its concern for them reiterates its firm support to their cause and recommends that:—

- (1) steps be taken to secure to the disabled equalisation of opportunities, full participation and independent living;
- (2) prompt measures be taken for effectively securing them economic, social and cultural rights besides providing them pension, social insurance against sickness and accident, rehabilitation, education, vocational training and employment and suitable working conditions;
- (3) these measures be put on a permanent footing through appropriate legislation;
- (4) prompt legislative actions including the amendment of the Constitution be taken to provide for:—
- (i) positive discrimination in favour of the disabled with provision for deterrent punishment for discrimination against them;
- (ii) a minimum quota of jobs for the disabled in employment;